

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD EBNCH

ALLAHABAD

Allahabad : Dated this 9th day of February, 2001

Diary No. 4268/1998
(O.A. No.156/2001)

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Mr. M.P. Singh, A.M.

Prem Shanker Saxena,

Son of Late M.L. Saxena,

R/o Type II/9, New Survey Colony,

Landour, Mussoorie, Dehradun.

(Sri Sudhir Kumar, /Sri K.S. Verma, Advocates)

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Versus

1. Union of India

Through Director (Administration)

Director General of Works, Central Public

Works Department (Electrical), Nirman Bhawan,

New Delhi.

2. The Superintending Engineer, Delhi Central Electrical

Circle-5, Central Public Works Department,

R.K. Puram, New Delhi.

3. Executive Engineer,

Dehradun Central Electrical Division,

Central Public Works Department, Dehradun.

4. Sri A.K. Parman,

Executive Engineer (Enquiry Officer)

Division-I, Central Public Works Department,

20, Subhash Road, Dehradun.

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O R D E R

By Hon'ble Mr. Justice RRK Trivedi, V.C.

This OA has been filed for a direction to the respdt



to pay arrears of salary w.e.f. 1-4-1996 and further ~~to~~
~~stay~~ to stay the proceedings of enquiry based on the charge sheet dated 6-11-1991. The grievance of the applicant is that though the memo of charge was served in 1991, the enquiry proceeding is still pending and no further action has been taken. It is also submitted that on account of pendency of the enquiry, the applicant has not been paid revised pay scale, since 1994. Considering the facts and circumstances, in our opinion, there is a delay in this case, if the enquiry is still pending and the ends of justice shall be served if we direct the respondents to conclude the enquiry within a specified time.

2. The O.A. is accordingly disposed of finally with the direction to the respondent no.2, Superintending Engineer, Central Public Works Department, New Delhi to conclude the disciplinary proceedings against the applicant (if already not concluded) within a period of four months from the date a copy of this order is filed. The payment of arrears claimed on revised pay scale, shall ~~be~~ abide by the result of the enquiry. There shall be no order as to costs.


Member (A) Vice Chairman

Dube/